

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.33/MP/2016**

Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of “Change in Law” affecting the Badarpur Thermal Power Station.

Petitioner : NTPC Limited

Respondents : BSES Rajdhani Power Limited and others

**Petition No. 86/MP/2016**

Subject : Petition seeking decommissioning and/or closure of BTPS Stage-I.

Petitioners : BSES Yamuna Power Limited and BSES Rajdhani Power Ltd.

Respondents : Badarpur Thermal Power Station and Others

**Petition No. 91/MP/2016**

Subject : Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36(c)(a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner : Tata Power Delhi Distribution Co. Ltd. (TPDDL)

Respondents : NTPC Limited and Others

Date of hearing : 6.9.2018

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri Sitesh Mukherjee, Advocate, NTPC  
Shri Deep Rao, Advocate, NTPC  
Shri Kousik Mandal, NTPC  
Shri Manoj Kr. Sharma, NTPC  
Shri E.P.Rao, NTPC  
Shri Nishant Gupta, NTPC  
Shri Hasan Murtaza, Advocate, BRPL  
Shri Hemant sahai, Advocate, TPDDL  
Shri Abhishek Kumar, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL



## Record of Proceedings

These Petitions were taken up for hearing today.

2. Learned proxy counsel for BRPL prayed for adjournment on the ground of absence of the arguing counsel due to personal reasons. This was not objected to by the learned counsels appearing for other parties.
3. The Commission accepted the prayer and adjourned the hearing. The Commission however observed that the matter shall be listed for final hearing and no adjournment shall be granted for any reason.
4. Matter shall be listed in due course for which separate notice shall be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

